

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal Nos. 58 & 59 of 2011**

**Dated : 1<sup>st</sup> September, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

N.T.P.C. Limited .....Appellant(s)

**Versus**

C.E.R.C. & Ors. ....Respondent(s)

**Appeal No. 58 of 2011**

Counsel for Appellant(s): Mr. Anand K. Ganesan &  
Ms. Swapna Seshadri

Counsel for Respondent(s): Mr. Manoj Dubey for R.2  
Ms. Suparna Srivastava for CSPDCL

**Appeal No. 59 of 2011**

Counsel for Appellant(s): Mr. Anand K. Ganesan &  
Ms. Swapna Seshadri

Counsel for Respondent(s): Mr. Pradeep Misra with  
Mr. Manoj Kr. Sharma for R.2

**ORDER**

The learned counsel appearing for Respondent No.2 in Appeal No. 58 of 2011 is filing both Vakalatnama and reply today in the Registry.

The learned counsel appearing for Respondent No.2 in Appeal No. 59 of 2011 seeks some time to file the reply.

Post the matter on **10.10.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 09.10.2011 after serving copy on the other side.

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

TS/KS